The Peint Laws Act, 1894

Act 2 of 1894

Keyword(s):
Laws of Nashik, Applicability to Peint

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THE PRINT LAWS ACT, 1894.

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H. C. V. I. 108
BOMBAY ACT No. 11 OF 1894.¹

[THE PRINT LAWS ACT, 1894.]

[20th December 1894]

Adapted and modified by the Adaptation of Indian Laws Order in Council.

An Act to amend the law in force in the Peshawar Territory in the Bombay Presidency.

WHEREAS it is expedient that the law in force in the territory of Peshawar to which the Secretary of State for India, by a Resolution in Council bearing date, the 14th day of July, 1885, declared the provisions of the "Statute 33 Victoria, chapter 3, section I, to be applicable, should be the same as the law in force in the civil district of Nasik, and that the said territory should cease to be a Scheduled District under the "Scheduled Districts Act, 1874;"

And whereas the previous sanction of His Excellency the Governor General in Council required by section 5 of the "Indian Councils Act, 1892; has been obtained for the passing of this Act;

It is hereby enacted as follows:

1. This Act be called the Peshawar Laws Act, 1894, and it shall come into force on the first day of January, 1895.

2. Notwithstanding anything in the definition of "Scheduled Districts" in section 1 of the "Scheduled Districts Act, 1874, the territory of Peshawar shall not be deemed to be a Scheduled District within the meaning of that Act.

3. All enactments which are in force in the civil district of Nasik and not in the territory of Peshawar shall come into force in the said territory.

4. All enactments which are in force in the said territory of Peshawar and not in the civil district of Nasik shall be repealed in the said territory.

5. All proceedings commenced before any authority in the said territory before the day on which this Act comes into force and still pending on that day shall be disposed of by such authority as the "Provincial Government" may direct, and save as aforesaid shall be carried on as if this Act had not been passed.

¹ For Statement of Objects and Reasons, see Bombay Government Gazette, 1894, Pt. V. p. 2; for Report of Select Committee, see ibid., p. 3; and for Proceedings in Council, see ibid., pp. 17, 19 and 81.
² See now the Government of India Act, 1856.
³ The Scheduled Districts Act, 1874, ceases to have effect under the Adaptation of Indian Laws Order in Council.
⁴ The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.